

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

IB No. (IB) 212(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
04.10.2017**

NAME OF THE COMPANY: M/s. Innovative House Industries Pvt. Ltd. V/s.
M/s. Jap Infratech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Counsel for the Petitioner

For the Respondent (s) : None

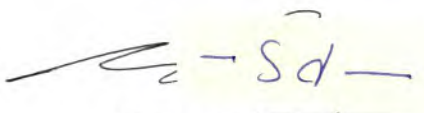
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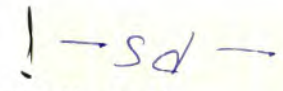
File taken up on mentioning. This application has been filed by the IRP, Shri Kanti Mohan, stating that despite order dated 24.08.2017 confirming his appointment, the same was not communicated to him. It was only on 3rd October, 2017 that he has learnt about the confirmation of his appointment as IRP.

In view of the same, he prays that the tenure as IRP^{should} commences from today i.e. 4th October, 2017.

Submission of the IRP merits consideration. He could not be expected to act without due intimation. Accordingly, the appointment of the IRP is being confirmed w.e.f. today i.e. 4th October, 2017.

Application CA No. 249/C-II/2017 stands disposed off.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)